

1	2
4	Jabalpur
5	Khorgone
6	Morena
7	Panna
8	Rajnandgaon
9	Seoni
10	Rajgarh
11	Raipur
12	Shahdol

Tours by Indian Hockey Team

[English]

3646. SHRI MADHAV RAO PATIL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- the details of foreign tours undertaken by the Indian Hockey team during the last three years;
- the details of tours undertaken by the office bearers of IHF during the said period and the purposes thereof; and
- the details of expenditure incurred by IHF on each of these tours during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (KUMARI UMA BHARATI): (a) to (c) The required information is being collected and will be laid on the Table of the

S.No.	Amount of deposit to be re-paid	6 mths from due date	18 mths from due date	2 yrs & 6 mths from due date	3 yrs from due date
1.	Upto Rs. 10,000 each	40%	60%	—	—
2.	Above Rs. 10,000 Upto Rs. 20,000	10%	15%	35%	40%
3.	Above Rs. 20,000	10%	10%	25%	55%

Protection of Monuments in Andhra Pradesh

3648. SHRI S. S. OWAISI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

House.

Complaint Against Defaulting Companies

3647. SHRI RAMPAL UPADHYAY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- the number of complaints received by the Company Law Board under section 58-A of Companies Act, 1956 against the defaulting companies for repayment of principal amount and interest thereon from the investors during the period 1997-98;
- if so, the details of defaulting companies and action taken thereon to safeguard the interest of the investors;
- whether the complaint against the Modern Group of Companies has since been decided; and
- if so, the steps taken by the Company Law Board in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) The number of complaints/applications received by the Company Law Board under Section 58A of the companies Act, 1956 against the defaulting companies for non-payment of principal amount and interest thereon during the period 1997-98 was 14646.

(b) The information in respect of defaulting companies is being collected from all the Regional Benches of the Company Law Board and will be laid on the Table of the House.

(c) Yes Sir.

(d) The Company Law Board vide its order dated 29.12.97 has directed the Modern Group of Companies to repay the deposits as per the following schedule:

- whether Union Government have taken steps for the protection of the monuments situated in Andhra Pradesh particularly in Hyderabad;